

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**


CP(IB) 773 of 2019

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2020**

Name of the Company: Small Industries Development Bank of India
V/s
Ario Infrastructure Pvt Ltd

Section: Section 9 of the Insolvency & Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.	RUSHABH H. MURSHAN for Mr S.P Majumdar	Advocate	Respondent	
	Nipun singhvi Pragati Tiwari Mayer Jugtaawat	ADV.	Applicant	n P m

ORDER


The Parties are represented through their respective Counsel(s).

Learned Counsel for the Respondent is appeared and undertakes to file Vakalatnama.

The Respondent is granted liberty to file reply/objection within **two** weeks by serving an advance copy to the Petitioner.

On receipt of the reply, the Petitioner is at liberty to file rebuttal document(s), if any.

List the matter on 17.02.2020.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 8th day of January, 2020.